

LIBRARY

**CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH
KOLKATA**

O.A/350/1960/2015

Date of Order: 28.08.2019

Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member

Tapan Kumar Raha and Others
Versus
National Library

For The Applicant(s): Mr. A. Chakraborty, counsel

For The Respondent(s): Mr. B. P. Manna, counsel

O R D E R (Oral)

Per: Ms. Bidisha Banerjee, Member (J):

Ld. counsel for both sides are present.

2. At hearing, Ld. counsel for the respondents produced an office order dated 2nd March, 2017 and submitted that in the month of March, 2017 the applicants have been allowed benefits and, therefore if further aggrieved, the applicants may come up with a fresh ~~and~~ ^{and} duly instituted O.A.
3. Ld. counsel for the applicant submits that he does not have any instructions about such order dated 2.3.17.
4. As it seems that the grievance of the applicants have been redressed to some extent, OA is disposed of with liberty to the applicants to file a fresh O.A if further aggrieved. No costs.

(Nandita Chatterjee)
Member (A)

B. Banerjee
(Bidisha Banerjee)
Member (J)